

ITEM NO.8

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).59219/2024

[Arising out of impugned final judgment and order dated 10-12-2015 in RFA No.5089/2001 passed by the High Court of Punjab & Haryana at Chandigarh]

CHANDAN SAINI

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 35039/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT, IA No. 35021/2025 - APPLICATION FOR SUBSTITUTION, IA No. 35020/2025 - CONDONATION OF DELAY IN FILING, IA No. 35059/2025 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS, IA No. 35055/2025 - DELETING THE NAME OF PETITIONER/RESPONDENT, IA No. 35024/2025 - EXEMPTION FROM FILING O.T., IA No. 35027/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..), IA No. 35033/2025 - SETTING ASIDE AN ABATEMENT)

Date : 17-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Somvir Singh Deswal, Adv.
Mr. Bhupendra Dalal, Adv.
Mr. Abhishek Deswal, Adv.
Mr. Nischal Kumar Neeraj, AOR
Mr. Manoj Kr., Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file special leave petition is granted.
2. Application (IA No.35055/2025) for deletion is allowed.
3. Application (IA No.35021/2025) for substitution is allowed after condoning the delay and setting aside the abatement.
4. Cause title be amended accordingly.
5. Issue notice on the application seeking condonation of delay as well as on the special leave petition, returnable on 07.03.2025.
6. Tag with SLP(C) D. No.13469/2023.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR